

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA.229/93

date of decision : 7-4-93

Between

B. Chandrasekhar

: Applicant

and

1. Head Personnel & General Admn.  
(Recruitment & Reviews)  
Dept. of Space, SHAR Centre  
Sriharikota Range  
PO 524 124, Nellore Dist.

2. Administrative Officer-II  
Recruitment Dept. of Space  
SHAR Centre, Sriharikota Range  
PO 524124, Nellore Dist.

3. Asstt. Admn. Officer (Recruitment)  
Department of Space, Shar centre  
Sriharikota Range PO 524124  
Nellore District

: Respondents

Counsel for the applicant

: V. Sudhakara Reddy  
Advocate

Counsel for the respondents

: N.R. Devaraj  
SC for Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice-Chairman)

Heard Sri V. Sudhakara Reddy, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant was selected for the post of Light Vehicle Driver in the Establishment of R-4. Then the applicant by the letter dated 12-2-1992 of R-2, was required to produce Medical Certificate about his fitness. R-2 passed order dated 25-5-1992

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to the effect that the certificate produced by the applicant is not in proper form <sup>and hence</sup> as ~~obliged by them~~. Hence the letter of the applicant cannot be treated as the proper certificate.

3. It is stated that the applicant sent the certificate in the proper form on 20-10-1992 and 29-3-1993 and they are not yet ~~been~~ disposed of. This OA is filed praying for a declaration ~~that~~ the letter dated 12-2-1992 of R-2 and order dated 25-5-1992 <sup>from R-2</sup> by R-2 are arbitrary and void <sup>and to</sup> consequently direct the respondents to appoint him as Light Vehicle Driver in the office of R-2.

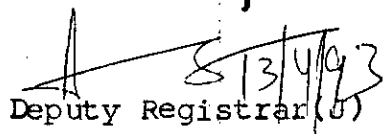
4. It is further submitted by the applicant that out of eight posts, six were filled and the applicant was the third in the ranking. In the circumstances, this OA is disposed of at the admission stage by directing R-2 to consider the representations dated 20-10-1992 and 29-3-1993 within two weeks from the date of receipt of this Order.

5. The OA is ordered accordingly. No costs.

  
( V. Neeladri Rao )  
Vice-Chairman

  
( R. Balasubramanian )  
Member (Admn)

Dated : April 7, 93  
Dictated in the Open Court

  
Deputy Registrar (U)

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To

1. The Head Personnel & General Admn.  
(Recruitment & ~~Ex~~ Reviews)  
Dept. of Space, SHAR Centre, Sriharikota Range,  
PO 524 124, Nellore Dist.
2. The Administrative Officer-II Recruitment Dept. of Space  
SHAR Centre, Sriharikota Range,  
PO 524124, Nellore Dist.
3. The Assistant Administrative Officer (Recruitment)  
Dept. of Space, SHAR Centre, Sriharikota Range  
PO 524124, Nellore Dist.
4. One copy to Mr. V. Sudhakara Reddy, Advocate  
3-5-899, Himayatnagar, Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm.



~~Correct~~  
TYPED BY

COMPARED BY

CHECKED BY 2

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :  
MEMBER (ALMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR  
REDDY : MEMBER (JUDL)

DATED: 7<sup>th</sup> - 4 - 1993

~~ORDER~~/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No.

229/93

T.A.No.

(W.P.No. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

